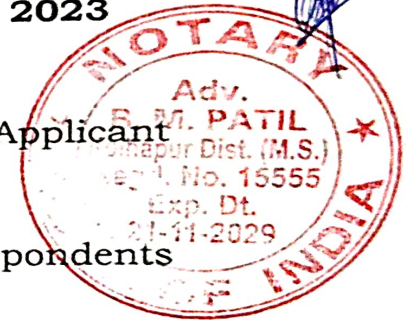


**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
EXECUTION APPLICATION NO. 23 OF 2023
(EARLIER MISCELLANEOUS APPLICATION NO. 13 OF 2023
IN
ORIGINAL APPLICATION NO. 124 OF 2023**

Vrinda Basu --- Applicant
Versus
State of Maharashtra & Ors --- Respondents



**AFFIDAVIT IN COMPLIANCE OF ORDER DATED
14.08.2024 AND 04.11.2024 ON BEHALF OF THE THE
RESPONDENT NO. 6 CORPORATION**

I, Mr. Subhash Sudhakar Deshpande, Age – 58 years,
permanent resident of 9/508, Finiksa, Vrundavan Colony,

No. of corrections
on this page Nil

Ichalkaranji, 416115 and the representative cum employee of The Respondent No. 6 Corporation i.e. the Ichalkaranji Municipal Corporation, do hereby state on solemn affirmation that whatever is stated in below mentioned paragraphs is true and correct to my knowledge and belief;

Self-Assessment for Environmental Damage Compensation
calculated by Maharashtra Pollution Control Board

Sr. No.	EDC Calculated by MPCB	Self- Assessment by THE RESPONDENT NO. 6 CORPORATION	Remark
01.	9,60,00,000 For 5 Nallas @Rs. 5 lakh per month for 48 months	0/-	Ichalkaranji Municipal Corporation has constructed 05 weirs on nallas, which are responsible carried out about 90% of the waste water within the city. On these weir THE RESPONDENT NO. 6 CORPORATION has provided mechanism for removing floating material also provide primary treatment as Chlorine dosing arrangement by mechanical means.

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on this page

Nil

			<p>THE RESPONDENT NO. 6 CORPORATION has completed interception and diversion of one major nala at Dhole Panand, Gaon Bhag area and remaining one major nala interception and diversion work is going on, which will be completed within upcoming month so no waste water will be entering into nallas.</p>
02	<p>4,80,00,000/- For commencement of setting up of 2 STPs @ 5 lakh per month for 48 months.</p>	0/-	<p>THE RESPONDENT NO. 6 CORPORATION has one operational STP of capacity 20 MLD, which is operational from year 1998. Under strengthening</p>

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03	<p>Rs. 7,20,00,000/-</p> <p>For commissioning of 2 STPs @Rs. 10 Lakh per month for 36 months.</p>	0/-	<p>work of the said plant in year 2021 THE RESPONDENT NO. 6 CORPORATION has replaced old existing sewage submersible pump with new pumps of capacity 90Hp and 180 HP, installed two chlorinator machines, installed one generator of 400KVA capacity. This STP is constructed in 1998 so its not achieving the current CPCB norms of treated water so THE RESPONDENT NO. 6 CORPORATION has decided to install additional mechanism to fulfill the existing criterias of CPCB. Under this THE RESPONDENT NO. 6 CORPORATION has given work order dt.27.09.2024 to replace the manual and mechanical fine screens, grit chamber, ariation system from surface aeration compressed</p>
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blower system, replacing chlorination system, installation of decanter. The duration of completion of this work is nine months.

For remaining 18 MLD domestic sewage water, THE RESPONDENT NO. 6 CORPORATION has given work order for construction of 18 MLD STP plant under UIDSSMT scheme dt.02.06.2022. the work of the said STP is completed and now the trials are going on. THE RESPONDENT NO. 6 CORPORATION will be capable of treating all the sewer waste generated daily after successful commissioning of this plant.

Considering the future population forecasting and increase in population in extension of city limit THE RESPONDENT NO. 6

CORPORATION has submitted the proposal for 339km under ground sewer lines and two STPs of capacity 13.0 & 19.5 MLD respectively to Urban Development Department, which got Administrative sanction from UDD dt. 03.07.2024. After commissioning of this work, THE RESPONDENT NO. 6 CORPORATION will self Sustain for treatment of daily generated sewage within the city limit.

As per the CPCB reports of waste water quality monitoring programme in 2020 and 2021, the reports of BOD at the upstream and downstream locations of the river Panchaganga in Ichalkaranji Municipal Corporation is less than 3 mg/l , which shows Ichalkaranji Municipal Corporation is not causing

pollution of the river
Panchaganga.

1. The Respondent No.6 Corporation is progressively finding out the long term and short term solutions for daily waste water generated within city limit.
2. The Respondent No.6 Corporation is taking samples of nallas before and after of primary treatment of chlorine dosing for disinfection. Also THE RESPONDENT NO. 6 CORPORATION is testing STP in late and outlate water regularly.
3. That under AMRUT 2.0 scheme, THE RESPONDENT NO. 6 CORPORATION has submitted the proposal for strengthening of existing sewer system and sewer system in city extended area to Urban Development Department which got sanctioned by government resolution dt.03/07/2024.The total cost of said work is Rs.488.67 Cr. Out of this 30% amount i.e. Rs.146.60 Cr is THE RESPONDENT NO. 6 CORPORATION 's own share. THE RESPONDENT NO. 6 CORPORATION has to invest this share to complete the said work. THE RESPONDENT NO. 6 CORPORATION has already invested around Rs.31 Cr towards

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own funding of UIDSSMT scheme for construction of 18 MLD Ad
STP. B. M. P.
K. K. Nagar D.
Road. No.
Exp.
21-11

4. THE RESPONDENT NO. 6 CORPORATION is carrying out the strengthening work of existing 20 MLD STP to achieve the CPCB standards of treated waste water. The strengthening work costs around Rs.4 Cr which is to be bare from municipal corporations own fund.
5. The permissible standards of the waste water have not exceeded in the period mentioned in penalty imposed.
6. As per the CPCB reports of waste water quality monitoring programme in 2020 and 2021, the reports of BOD at the upstream and downstream locations of the river Panchaganga in Ichalkaranji Municipal Corporation is less than 3 mg/l, which shows that Ichalkaranji Municipal Corporation is not causing pollution of the river Panchaganga. \
7. THE RESPONDENT NO. 6 CORPORATION is newly established corporation so currently having very minimum own funding sources. For development of effective sewer system THE RESPONDENT NO. 6 CORPORATION is contributing much amount though the financial condition of THE RESPONDENT NO. 6 CORPORATION is not good. Also THE RESPONDENT NO. 6 CORPORATION is nonprofit public service institution (ULB).
8. THE RESPONDENT NO. 6 CORPORATION is taking serious effort to reduce the pollution levels within the city limit, which resulted in getting award under Mazi Vasundhara Abhiyaan which is conducted by State Government. The permissible

standards of the effluent wastewater have not exceeded the permissible limits for the period mentioned in penalty imposed and hence the Respondent No. 6 Corporation should not be made liable for penalty imposed by the Maharashtra Pollution Control Board. Despite, the Respondent No. 6 Corporation is a non profit public service institution and having tight financial situation, the Respondent No. 6 Corporation has been prioritizing treatment of waste water and protection of Panchganga River. Hence, the Respondent No. 6 Corporation humbly requests the Hon'ble Court that the Respondent No. 6 Corporation may be kindly exempted from the penalty considering its dedicated efforts.

No. of corrections on this page

Place : Ichalkaranji

Date : 29.11.2024

Deshpande
Deponent

कार्यकारी अभियंता
(पाणीपुरवठा व मलनिःस
इचलकरंजी महानगरपालिका)

(Adv. B.K. Hirani)

ADVOCATE'S ROOM
MUTARY (CIVIL) COURT
MUTARY (CIVIL) COURT
MUTARY (CIVIL) COURT

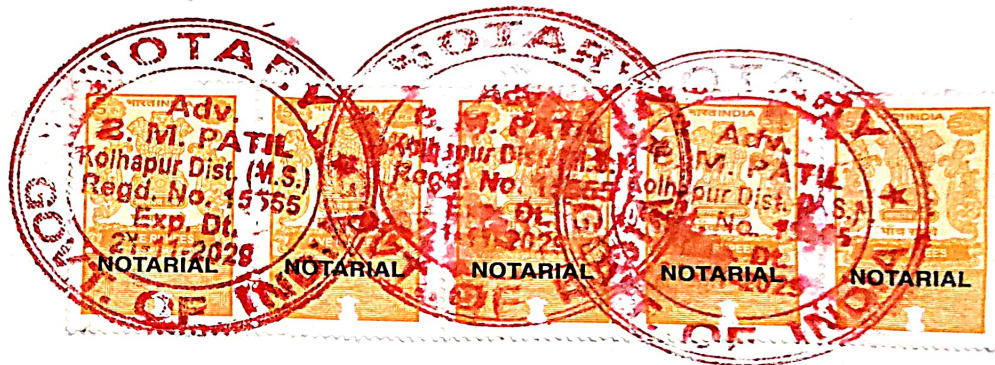
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ADVOCATE'S ROOM
MUTARY (CIVIL) COURT
MUTARY (CIVIL) COURT

महाराष्ट्र न्यायपालिका
(गणराज्य: भारत च राज्यपालिका)
महाराष्ट्र न्यायपालिका च न्यायपालिका

Sr. No. 9577

Date: 29 / 11 / 2024



SOLEMNLY affirmed before me

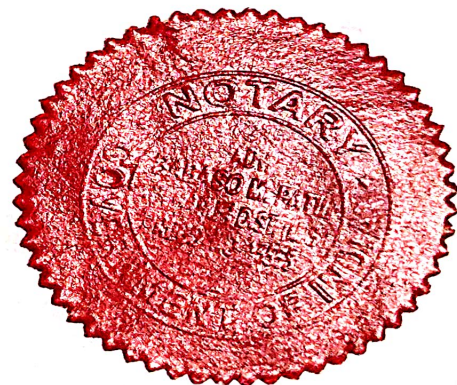
by Subhash Sudhakar Deshpande

who is identified before me

by Adv. B.K. Hiroemath

whom I personally know on

this 29 day of 11 2024



BABASO. M. PATIL

ADVOCATE & NOTARY PUBLIC, ICHALKARANJI

ADV. BABASO. M. PATIL

NOTARY (GOVT. OF INDIA)

1777, Swami Vivekanand Colony,

ICHALKARANJI, Mob. 9225887001